

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **16.07.2021 at 10.30 A.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/558/2019 IN TCP/385/IB/2017  
NAME OF PETITIONER : T.V Subramanian (Liquidator)  
NAME OF RESPONDENT : Flextronics Technologies (I) Pvt Ltd  
SECTION : Sec 35(n) & 60(5) of IBC

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**ORDER**

The Applicant is represented by Mr. Jesus Moris Ravi, Advocate and the Respondent is represented by Mr. Bhagavath Krishnan, Advocate through video conferencing platform.

Learned Counsel for the Applicant states that the situation has changed after filing this Application and now the Applicant is possessing the property of the Corporate Debtor and the same is under his custody.

Hence, Learned Counsel for the Applicant states that the Applicant seeks permission to withdraw this Application.

Hence, the Application is **dismissed as withdrawn.**

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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**(R. SUCHARITHA)**  
MEMBER (JUDICIAL)